Completion of Recovery Certificate No. 3313 of 2021 against Deepakkumar Subhashchandra Mehta (PAN: ABLPM3417H) in the matter of Illiquid Stock Options at BSE.

Recovery Certificate No. **RC 3313 of 2021** dated **February 26, 2021** was drawn against **Deepakkumar Subhashchandra Mehta (PAN: ABLPM3417H)** for a sum of **Rs. 77,76,781/- (Rupees Seventy-Seven Lakh Seventy-Six Thousand Seven Hundred Eighty-One only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudication Officer vide Order No. Order/JS/DJ/2019-20/3584 dated 10/07/2019 in the matter of Illiquid Stock Options at BSE.

In view of the payment of outstanding amount due under the Recovery Certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961.

Pooja Dhingraa

12.03.2026
Ahmedabad

भारतीय प्रतिभूति और विनिमय बोर्ड
पश्चिमी प्रादेशिक कार्यालय
Western Regional Office
Securities and Exchange Board of India

RECOVERY OFFICER

पूजा ढींगरा / Pooja Dhingraa
वसूली अधिकारी एवं उपमहाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
अहमदाबाद / Ahmedabad